

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 387/95.

DATE OF ORDER : 5-11-1997.

Y.N. Reddy,

... Applicant

And -

1. The Commandant,
Air Force Academy,
Dundigal, Hyderabad-43.
2. The Officer-in-Charge, Civil
Administration, Air Force Academy,
Dundigal, Hyderabad.
3. Sri Syed Ghous

... Respondents

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Counsel for the Applicant : Shri V. Jagapathi

Counsel for the Respondents : Shri N.R. Devaraj, Sr. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri V.Jagapathi, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. This OA is filed to call for the records relating to the issuance of the office order serial No.4/95 dt.17-2-95 from the file of the 1st Respondent and after perusing the same, quash it in so far as it relates to the promotion of the third respondent is concerned and further direct the 1st respondent to promote the applicant to the post of MTD, Grade-I with retrospective effect from 22-11-1994, with all consequential benefits.

3. It is now stated for the applicant's counsel that the applicant has since been expired on 29-10-97. The Respondents also produced letter No.AFA/8059/2/9/PC dt.4-11-1997 informing that the applicant has been expired. This letter is taken on records.

4. In view of the above submission, the OA stands abated and hence dismissed. No order as to costs.

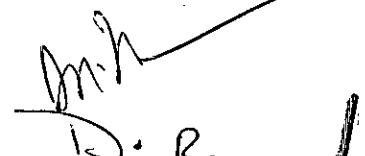

(B.S.JAI PARAMESHWAR)
Member (J)

5.11.97

Dated: 5th November, 1997.

Dictated in Open Court.


(R. RANGARAJAN)
Member (A)


D. R.

av1/

16/11/97

(6)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 5-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
O.A.NO. 387/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

